

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

O.A.No. xx
T.A.No. 381

198 x
1987

DATE OF DECISION 1-9-1987

P.B.Yelanje Applicant/s.

Applicant in person Advocate for the Applicant/s.

Versus

Div.Railway Manager, C.R. Respondent/s.

and another.

Mrs.P.R.Shetty(for Mr.R.K. Advocate for the Respondent(s).
Shetty)

CORAM:

The Hon'ble Vice-Chairman B.C.Gadgil

The Hon'ble

1. Whether Reporters of local newspapers may be allowed to see the Judgment? No
2. To be referred to the Reporter or not ? No
3. Whether to be circulated to all Benches? No

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

Tr. Application No. 381/87

P.B. Yelanje,
C/o. Deepak Yelanje,
Sunder Nagar, Bldg. No. S-2,
Flat No. 201,
Malad,
Bombay - 400 064.

... Applicant
(Original Plaintiff)

vs.

1. Div. Railway Manager,
Central Railway,
Bhusaval.
2. Sr. Div. Mechanical Engineer (Power),
Central Railway,
Mechanical Branch,
Bhusawal.

... Respondents
(Original Defendants)

Coram: Hon'ble Vice-Chairman B.C. Gadgil

Appearance:

1. Applicant in person
2. Mrs. P.R. Shetty,
(for Mr. R.K. Shetty),
for the Respondents.

ORAL JUDGMENT
(Per B.C. Gadgil, Vice-Chairman)

Date: 1-9-1987

Regular Civil Suit No. 81/86 of the file of the Civil Judge, Junior Division, Manmad is transferred to this Tribunal for decision. The matter was fixed for today before the Registrar for directions and the Registrar has submitted the record and proceedings to me for orders.

The applicant (Original Plaintiff) is present. Mrs. P.R. Shetty (for Mr. R.K. Shetty) appears for the respondents. The applicant has filed a written statement on 25-8-1987 stating therein that the suit in question was filed for an injunction restraining the respondents (original defendants)

.... 2/-

P.B. Yelanje

from evicting him from the Railway Quarters. The applicant has stated that he has retired on 14-4-87 and that prior to such retirement he has vacated the quarter on 23rd June, ¹⁹⁸⁶~~1987~~. In view of this position he wants to withdraw the application as he is not interested in the litigation.

In view of this written submission the application is disposed of as withdrawn. The interim injunction granted by the Civil Judge stands automatically vacated on account of the disposal of this application.

Parties to bear their own cost.


(B.C.GADGIL)
Vice-Chairman.